

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

CP-16/138/ND/17

In the matter of :

Tangerine Digital Entertainment (P) Limited

....PETITIONER

SECTION :

Under Section 441 (92, 96 & 129)

Order delivered on 29.1.2018

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

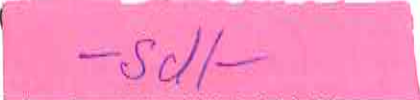
For the Petitioner /Op. Creditor : Mr. Gursat Singh, Advocate  
Mr. Vivek Malik, Advocate

Respondent/Corporate Debtor : -

For the Intervener :

ORDER

At the request of the petitioner, the matter is adjourned to 15.2.2018.

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
29.1.2018